

**GOVERNMENT OF INDIA
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
LOK SABHA**

UNSTARRED QUESTION NO:1899
ANSWERED ON:09.03.2010
MONITORING OF ISI STAMPED GOODS
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Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) the mechanism in place to examine the quality of the ISI stamped goods as per the current practice;
- (b) the number of raids conducted on the premises of the licencees of Bureau of Indian Standard (BIS) and the samples taken therefrom during the last three years;
- (c) the number of cases registered and the number of people against whom action was taken in this regard;
- (d) whether raids have been conducted at the premises of those firms also which do not have BIS certification;
- (e) if so, the details thereof;
- (f) if not, the reasons therefor; and
- (g) the corrective steps taken in this regard?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K. V. THOMAS)

(a): Bureau of Indian Standards (BIS) through its Product Certification Scheme ensures that the quality of the ISI Marked goods manufactured by its licensees conform to the relevant Indian Standards. This includes a preventive mechanism under which product samples drawn from licensees' premises and from the market are tested to check conformity of the products to the relevant Indian Standards.

(b) & (c): BIS does not raid the premises of its licensees but undertake surprise surveillance visits to their premises under the Bureau of Indian Standards(BIS) Act, 1986 and the rules and regulations framed thereunder, to ensure quality of their products as per the relevant Indian Standard.

(d) to (f): Yes, Madam. During the year 2007-08, 2008-09 & 2009-10 (upto 28-02-2010), 125, 156 and 120 raids respectively have been conducted by BIS at the premises of firms which do not have BIS Certification Marks Licence.

(g): Based on the findings during the raids, complaints are filed by BIS in the respective courts for violation of the provisions of BIS Act, 1986.